

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/887/2020

(Diary No.4329/2020)

This the 1<sup>st</sup> day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Prof. Abdul Gani, Aged 61 years, Department of Management Studies  
Central University of Kashmir, Green Campus, Duderhama Ganderbal,  
Kashmir, S/o Sh. Abdul Rehman Ganai, R/o Rawal Pora Srinagar, 190005.

.....Applicant  
(Advocate: Mr. N.S. Khera)

**Versus**

1. Union of India, through Ministry of Education, Department of Higher  
Education, New Delhi  
and others.

.....Respondents  
(Advocate: Mr. Amit Gupta)

**O R D E R  
[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**

Learned counsel for applicant submits that in view of  
subsequent events after filing of the O.A., it has become necessary for him  
to file a fresh O.A. after seeking to withdraw the present O.A.

2. Looking to the submission of learned counsel for the applicant, he is permitted to withdraw the O.A. with liberty to file fresh O.A. in accordance with the rules and regulations.

3. O.A. is disposed of accordingly. No costs.

(ANAND MATHUR.)  
MEMBER (A)

*sk/s/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)